Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
New Delhi  

Policy Circular No. 39 (RE- 08) 2004-09  Dated 20 Nov., 08  

To  

All Regional Authorities  
All Commissioners of Customs  

Subject: Permission for export of edible oil in small consumer packs and proposal to allow export of fish oil – Monitoring of export quantity - Regarding.  

Attention is invited to Notification No. 60 dated 20th November, 2008 read with No.85 dated 17th March, 2007, Notification No. 92 dated 1st April, 2008, Notification No. 3 dated 11th April, 2008, and Notification No. 33 dated 19th August, relating to ban on edible oils and subsequent relaxations on export of edible oil.  

2. In partial relaxation of ban on export of edible oil imposed vide Notification No.85 dated 17th March, 2007 as amended vide above subsequent Notifications, it has been decided by competent authority that export of edible oil shall be allowed as under:-  

“Export of edible oils is permitted in branded consumer packs of up to 5 Kgs, subject to a limit of 10,000 tons during the next one year up to 31st October, 2009. Such exports shall be allowed only from Customs EDI Ports.”  

3. To monitor the quantity of edible oil exported in branded consumer packs of upto 5 Kgs and to ensure that the ceiling of 10,000 tons is not exceeded, a weekly report shall be sent to Office of DGFT by Joint Secretary, Customs (Central Board of Excise and Customs) and DGCI&S, Kolkata. The weekly report shall contain the quantity (in Kgs. as unit of measurement) and value (in Rupees) of edible oil exported (in branded consumer packs up to 5 kgs.) along with ITC (HS) Codes.  

5. This issues with the approval of Director General of Foreign Trade.